

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2015

Subject : Default in payment of Deviation Charges in excess of the drawl schedule by PDD, J&K and default in opening Letter of Credit towards the non-payment of Deviation Charges.

Date of hearing : 23.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Northern Regional Load Despatch Centre

Respondent : Power Development Commissioner, J&K

Parties present : Shri H.K. Chawla, NRLDC
Shri B.S. Bairwa, NRPC
Shri Manish Maurya, NRPC
Ms. Pragya Singh, WRLDC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking direction to Power Development Department, Govt. of Jammu and Kashmir to pay deviation charges and to open Letter of Credit in terms of Regulation 10 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014. He further submitted that as on 5.6.2015, around ₹ 183 crore is outstanding against Power Development Department, Jammu and Kashmir towards deviation charges and interest thereon. The representative of the petitioner requested the Commission to initiate action against the respondent under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's Regulations.

2. None appeared on behalf of the respondent despite notice.

3. After hearing the representative of the petitioner, the Commission directed to issue fresh notice to the respondent and the Resident Commissioner, Govt. of Jammu and Kashmir.

4. The Commission directed the respondent to file its reply, by 7.8.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 14.8.2015.
5. The petition shall be listed for hearing on 18.8.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**